

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 62 OF 2025 (WZ)**

IN THE MATTER OF:

News item titled "No permission provided for use of chemicals in cleaning water bodies: MPCB" appearing in The Hindustan Times dated 23.02.2024.

**AFFIDAVIT IN REPLY ON BEHALF OF
RESPONDENT NO. 3 PUNE MUNICIPAL
CORPORATION (PMC).**

I, Kishori Todmal- Shinde, Deputy Municipal Commissioner, Environment Department, PMC of the Respondent Corporation having my office at Pune Municipal Corporation Building Shivajinagar Pune do hereby state on solemn affirmation as under:

1. I am working in the capacity of the Deputy Municipal Commissioner, Environment Department in the Pune Municipal Corporation. I am filing this present Affidavit-in-Reply in compliance of order dated 30/01/2026.
2. I say and submit that present Application pertains to direction passed by the Hon'ble Principal Bench in



Original Application No. 323 of 2024 to “CPCB to do the needful to ascertain the feasibility of use of Draynzyme on water hyacinth/natural water bodies and submit a report before the Registrar of the Western Zonal Bench of the Tribunal within four months (from the date of order i.e. 05.04.2024)”.

3. I say and submit that the Answering Respondent has conducted long-term toxicological studies through CSIR – Indian Institute of Toxicological Research, Lucknow. Accordingly, on 16/04/2025, the Answering Respondent submitted the test reports to the Respondent Central Pollution Control Board.
4. I further say and submit that, thereafter, on 22/01/2026, the Respondent Central Pollution Control Board issued a letter to the Answering Respondent regarding information on the Draynzyme product. Hereto marked and annexed is the copy of CPCB letter dated 22/01/2026 as “Annexure R3-I”. Accordingly, on 28/01/2026 the Answering Respondent had emailed the Respondent Central Pollution Control Board that the information concerning the product should be obtained directly from the Draynzyme manufacturer, in order to avoid further





delay in submitting the report in the present matter.

Hereto marked and annexed is the copy of email dated

28/01/2026 as "Annexure R3-II".

- 5. Hence, Answering Respondent has no information regarding the Draynzyme product, and the same should be obtained directly from the Draynzyme manufacturer.

Pune

Date: 30/03/2026



K. Kulkarni 30/03/26.
 उप. आयुक्त
 पर्यावरण विभाग
 पुणे महानगरपालिका
 Respondent No. 3



VERIFICATION

I, Kishori Todmal-Shinde, Age: Adult, Deputy Municipal Corporation, Environment Department, authorized signatory for Pune Municipal Corporation do hereby state on solemn affirmation that what is stated forgoing Para's is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune

This 30th day of March, 2026



K. Shinde
30/03/26.
उप आयुक्त
पर्यावरण विभाग
पुणे महानगरपालिका
Respondent No. 3

K. Shinde

Adv. for Respondent No. 3



NOTED AND REGISTERED
AT SR NO. 4320/2026
DATE 30 MAR 2026



BEFORE ME
M. K. Shah
MAMTA K. SHAH
NOTARY
GOVT. OF INDIA
PUNE DISTRICT



केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

Speed Post / E-mail

F No. A-14011/1/2026 - WQM - I / 28

22.01.2026

To

Municipal Commissioner,
Pune Municipal Corporation,
PMC Main Building, Shivajinagar,
Pune-411005

Annexure R3-I

Sub: Hon'ble NGT order dated 05.04.2024 in O.A No. 323/2024, Suo Moto matter In re: News item appearing in The Hindustan Times dated 23.02.2024 titled "No permission provided for use of chemicals in cleaning water bodies: MPCB"-reg.

Sir,

In pursuance to Hon'ble NGT order dated 05.04.2024 in the above-mentioned matter, CPCB vide office order dated 05.01.2026 constituted a Committee to examine the information provided by PMC and CSIR-IITR with members from CSIR-NEERI Delhi Zonal Centre; Department of Biotechnology (DBT), Ministry of Science and Technology; CSIR-Indian Institute of Toxicology Research, Lucknow and DH-Water and Bio Labs, CPCB. 1st Meeting of the Committee constituted was held on 17th January, 2025 at 11:00 AM with the committee members through Video Conference.

Accordingly, the Committee recommended that the following information about the product Draynzyme needs to be obtained through the Pune Municipal Corporation (PMC) for further examination:

- I. Comprehensive chemical composition and formulation details and characterization of the product Draynzyme, including the nature, source, and concentration of its constituent components.
- II. Relevant scientific documentation, including published literature, peer-reviewed research articles, experimental studies, patent details, and validation reports conducted or sponsored by the manufacturer pertaining to Draynzyme.
- III. Scientific studies and safety assessments, if available, addressing aspects such as biomagnification potential, impacts on microbial ecology, and outcomes of chronic toxicity evaluations.

In this regard, it is requested to provide the requisite information urgently, as CPCB is to file appropriate reply in compliance to the above- mentioned Hon'ble NGT matter.

Yours faithfully,

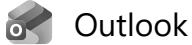
(Nazimuddin)

Divisional Head, WQM -I Div.

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in



Outlook

Fw: Hon'ble NGT order dated 05.04.2024 in O.A No. 323/2024, Suo Moto matter In re: News item appearing in The Hindustan Times dated 23.02.2024 titled "No permission provided for use of chemicals in cleaning water bodies: MPCB"-reg.

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From: **Environment PMC** <indradhanushya@punecorporation.org>

Date: Wed, Jan 28, 2026 at 3:17 PM

Subject: Re: Hon'ble NGT order dated 05.04.2024 in O.A No. 323/2024, Suo Moto matter In re: News item appearing in The Hindustan Times dated 23.02.2024 titled "No permission provided for use of chemicals in cleaning water bodies: MPCB"-reg.

To: Nazim Uddin <nazim.cpcb@nic.in>, VISHAL GANDHI <vishalgandhi.cpcb@nic.in>, Pratik Bharne <pratik.cpcb@gov.in>, <alpananarula.cpcb@gov.in>, DEEPA KUMARI <deepa.cpcb@gov.in>

Cc: AMC Estate <addmce@punecorporation.org>, Commissioner Office (PMC) <mco@punecorporation.org>, Mahesh Patwardhan <quinquent2018@gmail.com>

Respected Sir,

This is with reference to the order of Hon. NGT dated 5-4-2024 in the matter of OA No. 323/2024. As per the point no. 08 of the Hon.NGT order and the meeting held with CPCB officials thereafter, the following toxicity studies were required to be carried out by CSIR- IITR- Indian Institute of Toxicology Research, Lucknow.

1. Freshwater Alga and Cyanobacteria, Growth Inhibition Test (OECD TG 201)
2. Daphnia sp. Acute Immobilisation test (OECD TG 202)
3. Earthworm, Acute Toxicity Test (OECD TG 207)
4. Acute fish embryo toxicity test (OECD TG 236)

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As per the Hon. NGT Order Point no 8 mentioned CPCB to coordinate with ITRC, Lucknow, in the view that the permissibility of the spray of Drynzyme on water hyacinth needs to be first examined by the CPCB in coordination with the ITRC, Lucknow, for the said study CPCB letter dated 14.5.2024 Scientist E, WQM-I Division, Pune Municipal Corporation, Pune conducted the long term toxicological studies from CSIR- Indian Institute of Toxicological Research, Lucknow and submitted the test reports on dated 16.04. 2025 to CPCB.

The study conducted on Freshwater Algae, Daphnia, Earthworm and Acute fish embryo. The soft copies of all the four tests are attached herewith in the email for your kind information and perusal.

Link : <https://drive.google.com/drive/folders/1IFifrI2O9yWUklETkqbj3i1SKvv-fsfD?usp=sharing>

As per Hon. NGT order dated 5.4.2024 OA no 323/2024 DV point no 9 mentioned, *"Hence, we dispose of the OA directing the CPCB to do the needful to ascertain the feasibility of use of Drynzyme on water hyacinth/ water bodies and submit a report before the registrar of the western zonal bench of the tribunal within 4 months"*. With reference to the point no 9 and CPCB letter dated 22.1.2026 We request you to directly communicate to Drynzyme Manufacturer to avoid the further delay in submitting a report to the Hon. NGT Matter.

 Draynzyme_Acute Fish Embryo Tox_GLP395...

 Draynzyme_Algae GIT_GLP396_FR_16Apr20...

 Draynzyme_Daphnia AIT_GLP398_FR_25Feb...

 Draynzyme_Earthworm Acute Toxicity_GLP3...

 Order of NGT in OA No. 323 of 2024.pdf

 PMC letter.pdf

Thanking You,
Yours Sincerely,
Environment Department,
Pune Municipal Corporation, Pune.

On Thu, Jan 22, 2026 at 4:07 PM Commissioner Office (PMC) <mco@punecorporation.org> wrote:

----- Forwarded message -----

From: **DEEPA KUMARI** <deepa.cpcb@gov.in>

Date: Thu, Jan 22, 2026 at 4:02 PM

Subject: Hon'ble NGT order dated 05.04.2024 in O.A No. 323/2024, Suo Moto matter In re: News item appearing in The Hindustan Times dated 23.02.2024 titled "No permission provided for use of chemicals in cleaning water bodies: MPCB"-reg.

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To: info <info@punecorporation.org>, mco <mco@punecorporation.org>
Cc: Nazim Uddin <nazim.cpcb@nic.in>, Pratik Bharne <pratik.cpcb@gov.in>, VISHAL GANDHI <vishalgandhi.cpcb@nic.in>, Alpana Narula <alpananarula.cpcb@gov.in>

Sir,

I am directed to communicate CPCB Letter dated 22.01.2026 regarding the captioned subject, for kind information and necessary action please.

Regards,
WQM-I Division, CPCB